number of my friends have spoken to me about the statement that I made this morning about India crossing the international boundary when we disdiscussed the issue. I only want say this-because I did not have the time I could not make the point-that it was Pakistan which was responsible for crossing the international boundary and we had to take retaliatory action to strengthen our defensive position. I wanted to put this in the proper context so that this must be properly understood.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am glad you cleared it up. Now the Bill. Mr. Kesavan.

THE PASSPORTS BILL, 1967—contd.

SHR1 A. M. TARIQ: Sir, I want one minute after he speaks.

SHRI KESAVAN (THAZHAVA) (Kerala): Mr. Vice-Chairman, if this Bill with the various clauses is allowed to be passed, we will be vesting the executive with extraordinary powers which will certainly curtail the liberty of the citizen. If an application is filed for a passport, what is stated in clause 5(2)? After making such enquiry if any-what is this enquiry, how it is made, how the enquiry is conducted, by whom; all these things are not found there. Ordinarily when an application is made, it will be forwarded to some person inspector or some other appointed. Finally that will come into the hands of a police constable. He will take it to the applicant himself and he will demand something. I am not speaking about the case of Mr. Mani or Mr. Govinda Reddy or Mr. Bhupesh Gupta, I am speaking of the case of the ordinary people who are living in villages. Their relations may be living in Malaysia,

in Singapore, in Borneo, in Sarawak, or West Asia. In many places they are living. They are doing some work. They are employed in Government service or doing some contract work or they may be merchants there. To meet them their relations may apply for a passport. And that application for passport will be forwarded finally which will come into the hands of a police constable. Who appoints this man and what for? It is not a question of security. That is what is happening today. In the case of appointments to Government service also, it takes place. If the applicant has paid something, he will send up a very fine report. If he failed to give something, then he will be a Communist, an enemy of the country, and so many things he will write. But the applicant may be an innocent man who wants to go and meet his relations in Singapore. Or he may be going there to start some business. He may not get a passport. That all depends upon the report of the constable concerned. Of course, when this matter is brought to the notice of the authorities, they will say that the provision is all right. who can go against the provision? What is stated is: "after making such inquiry, if any". It is very clear. But what is happening is that the matter will come into the hands of the rolice constable. That is what is taking place. So, this provision clearly goes to show that this is really a farce. No useful purpose will be served by this.

What I submit is this. I am not against a law being enacted for the issue of a passport. But when an application for a passport is filed, it must be put before a judicial officer. No new appointment need be made. In every district, there will be the District Judge, the District Magistrate or a Sub-Judge. An application can be filed there by the person who wants the passport. Then the officer concerned may issue notice to State also to make an inquiry submit a report. If there is no objec-

[Shri Kesavan (Thazhava).]

tion, let them state it. In case they raise any objection, the applicant can produce evidence, witnesses, and he can prove his innocence, and a decision can be got in his favour. If the judicial officer gives a decision in his favour, of course, the passport may be given by the passport authority of the Government. So, this can be There is nothing wrong in it. He can expect justice only from a judicial authority. In every district, there is the District Magistrate, there is the District Judge, there is the Sub-Judge. They are responsible officers. Nobody can deny that fact. Then can say whether he is entitled to get a passport or not. So, what I submit is that such a change should be made.

Under clause 5(3), when an application is refused, the applicant may or may not get a copy of the order. My submission is that it is clearly unjust. When an order is passed against a person, he gets the right to appeal. To file an appeal, he must have a copy of the order. If the copy is refused, that is against natural 'ustice and is against the law also. It savs---

" . . . unless in any case the passport authority is of the opinion that it will not be in the interests of the sovereignty and integrity of India, the security of India, friendly relations of India . . ."

These things do not arise in this matter. When an order is passed against an applicant, when a passport is denied to him, of course, he has the right to appeal, he has to take it to the appellate court. The appellate authority must also be a judicial officer, not an executive officer or some executive officer of the Govern-That change has also to be made. (Time bell rings.)

SHRI D. L. SEN GUPTA (West Bengal): Sir, he is making his maiden speach.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right. You finish as soon as it is possible.

Bill, 1967

SHRI KESAVAN (THAZHAVA): Then, passport can be refused on various grounds. Clause 6(2) is there with sub-clauses (a) to (i). I do not deal with all those sub-clauses. Clause 6(2) (i) says---

"that in the opinion of the Central Government the issue of a passport to the applicant will not be in the public interest."

Mr. Bhupesh Gupta is a Communist. If it is not in the public interest, he will be denied the passport. He is a Communist.... (Interruptions.) That is entirely different. Because of Mr. Bhupesh Gupta, he may get it. But Mr. Balachandra Menon or I may not get it, though I am not a member of the Communist Party. Even though I will not get it . . .

SHRI A. M. TARIQ: But you will get.

AN HON. MEMBER: Because he is a Member of Parliament.

SHRI KESAVAN (THAZHAVA): There are various reasons for that. What I submit is that there will be some enquiry, which is a farce.

SHRI D. L. SEN GUPTA: We live with it.

SHRI KESAVAN (THAZHAVA): The constable concerned may submit a report. That may be accepted as Mr. Bhupesh Gupta is known true. to the highest authority and so, no inquiry will be conducted. Even if it is conducted or even if he is not a Member of Parliament, he will be given one. Otherwise, there will be no peace. So, he will be given. Mani quoted certain cases. A man applies for a passport. Then a recalcitrant man will come to a magistrate and file a petition for criminal offence. It may be a non-cognizable offence. In the first instance, a summons will be issued. The summons will be returned at the instigation of the complainant himself with the endorsement that he refused to accept it. The next thing will be a warrant, bailable or non-bailable. If the subclauses (f) and (g) of clause 6 are there, where is the safety for that person? That man is innocent. He is entitled to get a passport, it is not to be refused on any of the grounds mentioned in clause 6. This is taking place every day. I know it. And I have appeared in such cases. That is why I say this. And people were detained on account of such proceedings. So, a provision must be made to safeguard against those things.

SHRI D. L. SEN GUPTA: Mr. Vice-Chairman, Sir, I believe I have fifteen minutes time.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, ten minutes.

SHRI D. L. SEN GUPTA: Why?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The whole thing is, there are four or five more speakers. I leave it to the judgment of the House whether they would like to sit more. If they want to sit more, then I would like to know their views.

SHRI BHUPESH GUPTA (West Bengal): Tomorrow morning. The Minister has decided not to reply today. Accommodation should be made.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): No, no . . .

SHRI BHUPESH GUPTA: Let me make this submission. If the Minister had replied by 7:00, the House would rise at 7:00. Now, we do not like this. Accommodation is always made according to the convenience of the Minister.

SHRI BHUPESH GUPTA: Well. to some extent, it is understandable. But if you think that there are more speakers and if you do not want to sit, do not try to embarrass the House by asking whether we would like to be here longer to hear the speeches. It is embarrassing to those make the speeches and to those who are called upon to give opinion. you adjourn Therefore. normally when you like, and tomorrow speeches can be made.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Bhupesh Gupta, it is at our request that the Minister has agreed to reply tomorrow. He wanted to reply today. But we told him that as there were many speakers, we would like to accommodate as many as possible. That is why I advised the Minister not to reply today.

SHRI BHUPESH GUPTA: Yes, Sir. Therefore, you can kindly tell the Minister that he need not reply at 12 o'clock. He can reply at half past 2 also.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There is other work also. I hope you will cooperate with us. There are some more speakers.

SHRI BHUPESH GUPTA: What is the pre-sumption? The moment we see the Minister is not in the House the presumption is that he may have got some other business; otherwise why should he not be in the House? Therefore, he has got some more important business.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): The Minister is returning shortly.

SHRI BHUPESH GUPTA: Who is giving the reply?

SHRI BHUPESH GUPTA: If that is so, he will not be in a position to listen to the speeches. I presume that if he is not in the House, he must have got some other more important business.

THE VICE-CHAIRMAN (SHRi AKBAR ALI KHAN): He is coming shortly. Mr. Sen Gupta.

SHRI D. L. SEN GUPTA: Now. Sir, it is 15 seconds past 20 minutes. Mr. Vice-Chairman, I have an amendment for which I have given a notice. When the Bill was piloted first thought that it would be over much earlier. But there was a big gap. In my motion of the 31st May, I have asked the Select Committee to report by the 7th June. Now in my second amendment of the 7th June I have asked for the date to be extended up to 17th July, 1967. That is my amendment.

Sir. I beg to move:

amend-"That in the notice of ment dated the 31st May, 1967, in the motion for reference of the Bill to Select Committee, for the figures and words '7th June, 1967', the '17th July, figures and words 1967' be substituted."

Now coming to the Bill itself, let me tell you in brief why I moved my motion for referring the Bill to a Select Committee.

Sir, the Supreme Court decision was, in substance, against the arbigranting trariness in the system of passports. In my respectful submission that arbitrariness still remains; that has not been cured. I shall refer to it at the relevant time.

Now, Sir regarding the other point -Lish I would like to develop my

They go out just for pleasure trips or for fictitiously doing business, securing order or pushing trade all that. There is no restriction, no prohibition for those who have been found guilty of under-invoicing or defrauding the Customs or found otherwise guilty for contravening the provisions of our Finance Act.

Now what is the secret of capital in this country? The secret of it lies in under-invoicing. Though it is a matter of very great national importance, there is nothing here garding that.

The third thing that I would like to develop is this. This is regarding the passport of a general nature. I want certain special provisions way of liberalised movement in respect of India and Pakistan. Till the other day Pakistan was a part of this country and the division was a political division. We have our relations in East Pakistan and vice versa. These people have to undergo the same ordeal as one has to undergo for going to America or Russia. That is a matter which has not been considered by the hon. Minister. These three things I shall develop.

Let me take up the first point, arbitrariness. Since I have very little time at my disposal I shall only indicate this. Sub-clause (3) of clause 5 says:---

"Where the passport authority makes an order under clause (b) or clause (c) of sub-section (2) on the application of any person, shall record in writing a brief statement of its reasons for making such order and furnish to person on demand a copy of same...

India, the security of India, friendly relations of India with any foreign country or in the interests of the general public to furnish such copy."

Sir, is it not arbitrary? You give us a right with one hand and snatch it away with the other hand. Sir, anybody who is to be denied a passport can be brought under this clause. That is why I said there is arbitrariness. This was not intended by the Supreme Court.

Now coming to the other aspect. Coming to clause 6, there is another instance of arbitrariness. Subclause (2) of clause 6 says:—

"Subject to the other provisions of this Act, the passport authority shall refuse to issue a passport or travel dicument..."

Then section (b) of sub-c¹ause (2) of clause 6 says:—

"that the applicant may, or is likely to, engage outside India in activities prejudicial to the soverignty and integrity of India;".

It is about the future. If somebody shall do it, if apprehension is there, if the passport authority thinks for himself, he will deny a passport.

Then section (c) says:-

"that the departure of the applicant from India may, or is likely to, be detrimental to the security of India:"

For the entire future. If anybody says "likely to be detrimental" the clause will operate.

Then, Sir, it is said:—

"that in the opinion of the Centra' Government the issue of a passport to the applicant will not be in the public interest."

So, Sir, you are now codifying the law for passport. You are going to remove the arbitrariness against

which the Supreme Court made a stricture. It is full of arbitrariness. You have not removed it. You have codified arbitrariness. That is my submission.

Again coming to the proviso to clause 11:—

"Provided that no appeal shall lie against any order made by the Central Government."

The Central Government is the executive and this executive is being made the final authority. No appeal will lie against any order made by Central Goernment. I can go appeal only to the High Court or the Supreme Court under article 226 or 227, for the matter of that, when the Court can intervene on an error of law apparent on record, not error of fact or error of law, but on apparent error of law, where they have a very limited jurisdiction. Sir, we thinking of removing arbitrariness We are evolving a forum for appeal. But what is there? There is nothing. I am just indicating the arbitrariness since I have got only five minutes more.

Coming to the question of the prohibitive clause, I shall not what other friends have said because they have highlighted their I shall only highlight my Teja's case was referred yesterday by the lady Member, Mrs.Yashoda Reddy, as to how he could go out. How could Teja go? Sir, there is not one Teja in this country. There are They under-Tejas in every corner. invoice the goods and deposit money they get against those goods in foreign banks. Otherwise how cou'd they, with so little money that sanctioned, afford to go abroad with their families? They draw which they illegally deposit in foreign banks. Sir, it is in this way that the blackmarketeers, anti-social elements and anti-national elements are provided for. You should see that this type of action is checked. They get money for luxury and if they cannot

[Shri D. L. Sen Gupta.]

spend in luxury, they spend it in this way and so this must be checked. Now, Sir, on the question of smuggling and illegal money, I need not te'l you. There is the Bird and Company and the company bosses go to America and London. And this Government of ours, the Finance Department, found them guilty and imposed a penalty of more than Rs. 1 crore.

SHRI M. C. CHAGLA: May I intervene for a moment, if my friend will agree? 'P' Form has nothing to do with passports. This P; deals with merely passports. Form is the concern of the Finance Ministry. Even if a man has a passport, he must get foreign exchange for which he has got to make application to the Finance Ministry. The External Affairs Ministry has nothing whatever to do with 'P' Form. The right to have a passport is regulated by this Bill. After a man gets the passport, even then he may not be able to leave India if he does not get foreign exchange but that is not the concern of the External Affairs Ministry: that is the concern of the Finance Ministry.

SHRI D. L. SEN GUPTA: My point is that you are not the Home Depart. ment here. You have made a provision that if there is a criminal case pending, then passport will not issued. So I wish the External Affairs Ministry to make a provision that any firm or any member found guilty of under-invoicing or of any offence under the Finance Act, shall not be allowed a passport. I want that provision to be included. I am not asking that the 'P' Form should not be given and all that. I am insisting that such a provision should be there should be and for that, this matter sent to a Select Committee. So I am not off the track. I know that you are not the 'P' Form or foreign exchange giving authority. But you certainly authority to make a provision that those who are guilty of this kind of offences shall not be allowed a passport. This is within your jurisdiction.

Bill. 1967

Now, coming to the question of Pakistan, there was a time, immediately after the Partition, when people could go there freely. But unfortunately, because of political changes. because of certain political interests somewhere, that has been stopped. I do not like to dilate on that. we are going to make a passport law for our country. Can't we at stage think anew, have certain negotiations with the Pakistan Government and make certain reciprocal arrangements with them and have a provision in law that hereafter people of India shall be able to go to Pakistan without a passport? Why not? It was the position in 1947-48. If it was position then, can't we go back to that position? Can't we normalise the situation? So that is my request to Minister to be considered. Let this Bill be not passed hurriedly; let it be referred to a Select Committee.

شری اے - ایم - طارق: مستر وائس چیرمین - جہاں تک اس بل کا تعلق ہے میں سرکار کی حمایت کرتا ھوں اس بل کے لانے میں -

झी राजनःरायणः हर बाल की हिमायत करते हैं ?

شری اے - ایم - طارق: نہیں - طامر قامر ہے کہ ہر ایک بات کی نہیں کرتا لیکن پاسپورت ہر مہذب ملک کے شہری کے لئے ضوری چیز ہے اور ہر مہذب ملک اپنے شہری کو بغیر اجازت کے ، بغیر انتہروگیشن کے کسی غیر ملک میں جانے کی اجازت نہیں دے کا تاکہ وہاں جائے - پاسپورت صرف جانے کا اجازت نامہ نہیں ہے بلکہ ایک قسم کی خماست ہے ۔ آپ کی پہنچان ہے کہ آپ خماست ہے ۔ آپ کی پہنچان ہے کہ آپ کون ہیں اور آپ کہا ہیں خدا نخواستہ کیوں ہیں اور آپ کہا ہیں خدا نخواستہ

[7 JUNE 1967]

آپ کسی مصیبت میں گرفتار هوں تو پاسپورے کی بنا پر آپ بچ سکتے میں ارر آپ کے حالات معلوم هو سکتے هيں -ياسپورت ايک ذريعه ضمانت بهي آپ کے لگے ہے دہمن پاسپورٹ کو کوئی مصیبت بلذا نہیں چاهیئے شہری کے ليُّے بلکه پاسپورٹ (یک علاج ہے - ایک ضرورت هے داسپورت دیانے والے کی سمجه اور دل وسيع هونا چاههئے يه تذك نظي بر مبدئي نهين هونا چاههيني ه پاسپورٹ دینے کے وقت کسی کبیونڈی كِ لئُم دَسكومهنيش نهيس هونا چاهيئي-میں منستر صاحب سے یہ امید کرتا هوں که جب ولا جواب دیدگی تب ولا ایوان کو یه ضمالت دیدگی که هددوستان میں رہنے والے شہریوں میں کسی طرح كا تسكرمينشين نهيل هوكا - نه رنگ کی بنا پر ، نه نسل کی بنا پر اور نه هی مذهب کی بنا پر - جهال تک پاسپورٹ کا تعلق ہے سیاسی نطریہ کی بنا پر بھی اس بارے میں تسکرمینیشر، نهیں کیا جانا چاهید بشرطیکه وه سیاسی نظریه همارے ملک کی آزادی اور همارے ملک کی جمہوریت کے خلاف نه هو لیکی میں یه جاندا چاهتا هوں کہ پاسپورت هر هندوستانی شهری کے لئے ضروري هے جس کو باهر جانا هے -

جہانتک پاسپورٹ کے ایق-منستریشی کا تملق ہے اس کے بارے میں مجھے کیچھ کہنا ہے۔ میرے دوست پنجھزاری نے کہا کہ آج سے چند سال پہلے هندوستان کے لوک اس قدر باھر نہیں جاتے تھے جس قدر أج جاتے هيں ليكن أب ریاستی لوگوں کے لئے بوی مشکل ہو نے - اگ ایک کشمیری کو باہر جانا هے تو اس کو پاسپورٹ کا فارم شمله میں لینا پرتا ہے سردی اور موسم کی خرابی کی وجهه سے اور ریسے بہی تین چار پانچ مہلے لك جاتّے هيذر - ضرورت اس بات كى هے که هر استیت کو پاسپورت حاصل کرنے کی دمتداری هو - یه بات بهی بالكل درست ہے كه جهاں يه كها جانا ہے که مقامی ریاست کی سفاوش هو تو ميرے پاس ايسے کیسیز بھی ھیں جہاں سرکار نے کہا که اس آدمی کو پاسپورت نه ملفا چاهئے لیکی اس آدمی کو دلی میں آكر پاسپورت مل گها لهكن جس آدمی کے بارے میں ریاست کی سرکار نے کہا کہ اس کو پاسپورے دے ديجين اس کو چهه چهه مهينه لگ کُئے - میرے پاس دو کیسیز هیں جس میں کشمیری دوکاندار کو پاسہورت دے دیا گیا جو ته كشمير كو إينا سمجهتا هي نه هندوستان كو - ايك طالب علم كے لئے فارن اکسسچدنم دے دیا۔

Sending students on scholarships to a foreign country for further education is the responsibility of the Government.

اس کا مطلبیہ ہے کہ جہانتک قوانیوں کا تعلق ہے یہ اختیار مقامی آفیسر کے هاته مهن هو بثرطهاکه هماری 276I

[شری اے - ایم - ارق] كنترى ك لله خطرناك نه هو اكر أفيسر کے هاتهم سیں اس کی باگ دور هے که جس کو پآسپورٹ نہیں دیگا ھے اس کو مل جائے ارر جس کو دیدا ھے اس کو ته ملے اور انفلھونس اور دوستی کے ذریعہ لوگ پاسپورت، حاصل کر لیں تو مجھے چھاگلا صاحب سے امید سے که وہ ان معاملوں میں اور کم سے کم ان معاملون مهو نوجه ديلكي -

جهالتك ياسهورث أدس كا تعلق هے مجھے یہ عرض کرنا ہے کہ هم جب بھی باھر جاتے ھیں بیرونی ملکوں میں وهاں کم کو جو احترام ملتا ہے وہ یہاں کے پاسپورث کے آفس مهى نهيى ملتا - كوئى بيتهني کی جگه نہیں ملتی ہے ۔ یک اور معجهے عرض کرنی هے أور ولا يه هے که یه ضروری نهیل هے که پاسهورت آفس ميں وهي آدمي هو جو الكريزي جانتا ہو۔ ہمارے ملک میں مختلف زبانیں هیں ، چهوتے چهوٹے لوگ ی'سپورٹ کے لئے جاتے هیں ، کوئی اردو جانئے والا هوتا هے كوئى كجراني جانلے والا و کوئی بنکالی جانئے والا هوتا ھے۔ تو میں یہ عرض کرنا چاھتا ھوں کہ یاسہورت کے آفس میں کچھ ایسے آفیسران بھی ھوں جو دیچھ مقاسی زبابي جافتي هوس اردو اور هندي ميس درخواست پوه سکتے هوں ورثه لوگوں دو يحد بكلوف هو كي -

ان چاد لفطور کے ساتھ ایک دفعہ میں پھر چھاکلا صاحب سے گذارھی کروں کا کہ وہ اس طوح کی گارنگی لہنگے کہ پاسپورت کے بارے میں کوٹی قسکریمینشی کسی نسلی و رنگ کی بنا ير نهيي كيا جائينا -

†िश्रोः ए० ए२० तारिकः : मिस्टर वाइस चयरमं न, जहा तक इस बिल का ताल्लुक है मै सरकार की हिमायत करता हं इस बिल के लाने मे।

श्री राजनारायण हर बात की हिमायत करते है ?

श्री ए० एम० तारिक : नहीं, जाहिर है कि हर एक बात की नही करता लेकिन पासपोर्ट हर मुहज्जब मुल्क के शहरी के लिये जरूरी चीज है और हर मुहज्ज़ब मुल्क अपने शहरी को बगैर इजाजत के, बगैर इन्टेरोगेशन गैर-मुल्क में जाने की के किसी इजाजत नहीं देगा ताकि वहा जाकर किसी मुल्क मे गिरफ्तार न हो जाये। पासपोर्ट सिर्फ जाने का इजाज़तनामा नही है वल्कि एक किस्म की जमानत है, अ।पकी पहचान हैं कि ग्राप कौन है ग्रौर ग्राप क्या है। खुदा न ख्वास्ता स्राप किसी मुसीबत मे गिरफ्तार हो तो पासपोर्ट की बिना पर श्रा<mark>प</mark> बच सकते है ग्रौर ग्राप के हालात मालम हो सकते है। पासपोर्ट एक जरिया जमानत भी श्रापके लिये हैं लेकिन पासपोर्ट को कोई मुसीबत बनना नही चाहिये शहरी के लिये, बल्कि पासपोर्ट एक इलाज है, एक जरूरत है और पासपोर्ट देने वाले की समझ और दिल वसीह होना चाहिये, यह तग नज़री पर मुबनी नही होना चाहिये। पासपोर्ट देने के वक्त किसी कम्युनिटी के लिये डिस-

^{14]} Hindi transliteration.

कि मनेशन नही होना चाहिये। मैं मिनिस्टर साहब से यह उम्मीद करना हू कि जब वह जवाब देगे तब वह एवान को यह जमानत देगे कि हिन्दुस्तान में रहने वाले शहरियों में किसी तरह का डिसिकिमिनेशन नही होगा, न रंग की बिना पर, न नस्ल की बिना पर श्रीर न ही मज ब की बिना पर, जहा तक पास-पोर्ट का ताल्लुक है सियासी नजिरया की बिना पर भी इस बारे में डिसिकिमिनेशन नही किया जाना चाहिये, बशतें कि वह सियासी नजिरया हमारे मुल्क की ग्राजादी श्रीर हमारे मुल्क की जम्हूरियत के खिलाफ न हो। लेकिन मैं जानना चाहना हू कि पास-पोर्ट हर हिन्दुस्तानी शहरी के लिये जरूरी है जिसको बाहर जाना है।

जहा तक पासपोर्ट केएडिमिनिस्ट्रेशन का ताल्लुक है उसके बारे मे मझे कुछ कहना है। मेरे दोस्त पंजहजारी ने कहा कि ग्राज से चन्द साल पहले हिन्द्स्तान के लोग इस कदर बाहर नही जाते थे जिस कदर ब्राज जाते है लेकिन ब्रब रियासती लोगों के लिए बड़ी मुश्किल हो गई है। अप्रगर एक काश्मीरी की बाहर जाना है तो उसको पासपोर्ट का फार्म शिमला मे लेना पडता है। सर्दी ग्रौर मौसम की खराबी की वजह से ग्रौर वैसे भी तीन चार पाच महीने लग जाते है। जरूरत इस बात की है कि हर स्टेट को पासपोर्ट हासिल करने की जिम्मेदारी हो। यह बात भी बिलकुल दुरुस्त है कि जहा यह कहा जाता है कि मुकामी रियासत की सिफारिश हो ती मेरे पास ऐसे केसिज भी है जहा सरकार ने कहा कि इस श्रादमी की पासपेट न मिलना चाहिए लेकिन उस प्रादर्मा को दिल्ली मे श्रा कर पासपोर्ट मिल गया लोकन जिस स्रादमी के बारे में रियासत की सरकार ने कहा कि इसको पासवोर्ट दे दीजिए उसका 6-6 महीने लग गये। मेरे पास दो केसिज है

जिस मे काश्मीरी दुकानदार को पासपोर्ट दे दिया गया जो न काश्मीर को स्रपना सम-झता है न हिन्दूस्तान को, एव' तालिब **डल्म** लिए फारेन एक्सचेज दे दिया । Sending students on scholarships to a foreign country for further education is the responsibility of the Government, इसका मतलब यह कि जहा तक कवानेन का ताल्लक है यह ग्रહ्नयार मकामी ग्राफीसर हाथ मे हो बशर्ते हमारी कन्ट्री के लिए खतरनाक न हो, अगर आफीसर के हाथ मे इस की बागडोर है कि जिसके पासपेर्ट नहीं देना है उसके मिल जाए ग्रौर जिसकी देना है उसको न मिले ग्रौर इन्क्लरस ग्रौर दोस्ती के जरिए लोग पासपोर्ट हासिल कर ले तो मुझे चागला साहब से उम्मीद है कि बह इन मामलों मे श्रौर कम से कम इन मामलो मे तवज्जो देगे।

जहा तक पासपोर्ट ग्राफिम का ताल्लुक है मुझे यह अर्ज करना है कि हम जब भी बाहर जाते हैं बेरूनी मुल्कों मे वहा हमको जो एतराम मिलता है वह यहां के पासपीर्ट के आफिस मे नहीं मिलता । कोई बैठने को जगह नही मिलती है। एक श्रीर मुझे म्रर्ज करनी है भ्रीर वह यह है कि यह जरूरी नही है कि पासपोर्ट ग्राफिस मे वही म्रादमी हों जो भ्रंपेजी जानता हो। हमारे मुल्क में मुख्तलिफ जत्राने है। छोटे छोटे लीगपासपोर्टके लिए जाने है कोई उर्द जानने वाला होता है, कोई गुजराती जानने वाला, कोई बगाली जानने वाला होता है। तो मयह अर्ज करना चाहता हूं कि पासपीर्ट के ग्राफिस में कुछ ऐसे ग्राफिसरान भी हों जो कुछ मुकामी जजान जानते हों, उर्दू श्रीर हिन्दी में दरख्वास्त पढ सकते हो वरना लोगो को बेहद तकलीफ होगी।

इन चन्द लफजों के साथ एक दफा मैं फिर चागला साहब से गुजारिश करूंगा कि [श्री ए० एम० तारिक]

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वह इस तरह का गारन्टा देगे कि पासपोटं के बारे में कोई डिसिकिमिनेशन किसी नस्ल, रंगकी बिना पर नहीं किया जाएगा।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Sir, I shoud like to make some preliminary observations before I deal with some provisions of the Bill. The first thing I should like to point out here in this connection is that we have really got two systems of passports. One is passport in its real name given or supposed to be given by the Ministry of External Affairs; and another system—it concurrent system—is the system under the Ministry of Finance 'P' Form. Then again we have got the secret system under the Home Ministry. Therefore, it is not simple as the hon. Minister for External Affairs would like to make out, that the issue of passport is fair to all and that it is not concerned with any other thing, as if the Finance Ministry and the Home Ministry do not come into the picture at all as the Minister of External Affairs does. Now, to me this is cock and bull story understandable to those people who are ignorant about how things go in this part of the world. But those who are a little knowledgeable know only too well that, even if you get a valid passport, you may not be in a position to leave the country because there is the Finance Ministry, then there is the Home Ministry, and unless you get the 'P' Form clearance, the passport is virtually negated. That is to say, the valid passport that we hold becomes infructuous in the hands of the same Government, because the 'P' Form is not sanctioned on flimsy grounds. Mr. Vice Chairman, I took up this matter, on the basis of experience, with the Minister of Finance at that time. Mr. Morarji Desai was the Minister for Finance even then. He wrote me a letter in which he had said that as far as the P' Form was concerned, it was intended to serve certain purposes, of the preservation of our foreign exchange or, shall we say to prevent misuse of foreign exchange, or wastage of foreign exchange-That was the sole purpose. Now the letter is with me even now. What happened? Then, when people got a valid passport, well, the Finance Ministry stopped it by not granting the 'P' Form. When I approach the Ministry of Finance, they say: "That Home Ministry has stopped it." Now you see how things were handled. That it to say, the 'P' Form became a handle in their hands to invalidate a valid passport. I can site many many instances. We had certain invitations given to certain trade union and other organisations, where it was made clear that no foreign exchange would at all be involved. And the Government was not in a position to question the bona fides of those invitations. And even so the 'P' Form was not sanctioned. Naturally, when we approach the Ministry of Finance, they politely advise me to take it up with Home Ministry. I often said: "Why should I go to the Home Ministry? This matter had been settled when the passport was issued. If it were a question of the antecedents of that person or the credentials of that citizen of India, that matter had been gone into under the existing regulations when the passport application was under consideration. Why then, after the passport has been issued, the other processes should come in in order to make this process absolutely useless and infructuous?" This is what I used Now, how many instances you need? If you like, I can draw up a list of cases where, for absolutely no reason, a valid passport had been negated in this manner, in this clandestine and unfair manner by the same Government. Now we know our External Affairs Ministry. It is a glittering Ministry. It was more shining when Pandit Jawaharlal Nehru was there, because he held that portfolio. I say this thing because I had taken up certain passport cases to Pandit Jawaharlal Nehru also.

SHRI DAHYABHAI V. PATEL: It was tarnished when Mr. Krishna Menon came.

SHRI BHUPESH GUPTA: Do you suffer from any obscession with Mr. Krishna Menon? You may be so, but I am concern with the Government here. Now there you see, at that time when the External Affairs Ministry used to say something, the other Ministries more or less fell in line, oecause the great man was sitting in South Block. Today, well, you have Mr. Chagla. He is a very intelligent man, a good man, but certainly he will agree that he does not enjoy the same authority as Pandit Jawaharlal Nehru; he himself will concede it. But the regret is this that these people in the Home Ministry and the Finance Ministry forget that the Minister for External Affairs, by reason of the office he holds, is the final arbiter in this matter, that once he gives an order, that order should be carried out, that once he has allowed his Ministy to grant a valid passport to a citizen of India, nothing unfair should be done to make this passport useless or unusable particular citizen of India. They never have suppressed facts. Sometimes I find that the External Affairs Ministry has become the butt of jokes in certain ruling circles. Since we function here, we come to know so people. I will not tell you secrets, but it is well known that today it has become the butt of jokes.

SHRI NIREN GHOSH: What are the secrets?

SHRI BHUPESH GUPTA: In public interest I will not diviulge secrets; for the security of the country I will not divulge secrets.

SHRI M. C. CHAGLA: I did not catch him there.

THE VICE-CHAIRMAN (SHR1 AKBAR ALI KHAN): He said that the External Affairs Ministry has become a matter of joke.

SHRI BHUPESH GUPTA: You should know, Mr. Chagla. I want to protect you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Bhupesh Gupta, you want to insist that all these

formalities of Finance and Home should be completed before the passport is issued.

SHRI BHUPESH GUPTA: No, no, you have not followed me.

SHRI M. C. CHAGLA: May I say this? The Home Ministry does not come into the picture at all. As far as the Home Ministry is concerned, whatever enquiries had to be made, had to be made before the issue of the passport. It is the sole privilege of the External Affairs Ministry to decide whether the passport in a particular case is to be issued or not; it is for the External Affairs Ministry but, as I explained to my hon. friend, where the 'P' Form comes, I have no hand. My hon, friend is wrong in mixing up both; the Home Ministry has nothing to do with it.

SHRI BHUPESH GUPTA: What can I do, Mr. Vice-Chairman? Should I name individuals? Should I name more than one Cabinet Minister? I have been here for long, for too long a time perhaps. They have told me that the Home Ministry was coming in the way. I have been referred to the Home Minister.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Before he issued the passport.

SHRI BHUPESH GUPTA: Yes, yes, people who were holding valid passports, with regard to them I am talking: I know the other part of it. In respect of cases of valid passport holders I had to meet the hon. Pandit Govind Ballabh Pant earlier—the problem was not so easily solved. I had to meet Shri Lal Bahadur Shastri, I had to meet Shri Gulzarilal Nanda, and I had been advised to meet Mr. Chavan recently also. But again in public interest I will not divulge it. because I want cohesion among Miristers to be maintained.

SHRI M. N. KAUL (Nominated): Under what provision of the law?

BHUPESH GUPTA: SHRI Mr. Chagla is such an intelligent man. by all accounts brilliant if I may say so, but in which world he is living, I should like to know. He does not know the simple thing which every Cabinet Minister tells me every day. Therefore, Sir, I would not go into that. I will tell you: the Home Ministry is the final vetoing authority.

SHRI NIREN GHOSH: Who did you say?

SHRI BHUPESH GUPTA: The Home Ministry. Mr. Chagla, if you have an intelligence service as Mr. Chavan has, and you put that intelligence service to action and get the information through it, you will find that the Home Ministry, in political and other cases, is the final arbiter in the matter of passport. In case the passport had already been issued, the Home Minister comes in through the back door and utilises the 'P' Form business and asks the Finance Ministry not to sanction the 'P' Form. I have it said by a Cabinet Minister. I repeat it. When Mr. Krishnamachari was there, I took it up with him. Now he is not in this crowd of Ministers. Well, he told me. Let him deny it. I will not mention other names. He told me: "Take it up with the Home Minister. I do not like this. I would not like this 'P' Form to be used for this purpose of "political witch-hunting." He did not use the word "political witch-hunting" I must say. But this is the kind of thing. Now it is quite clear. Therefore, let there be no doubt about it. I have dealt with such cases, you know, on behalf of many many people coming to me, and delegations of various mass organisations go to various countries, and we also sometimes do. must say that from the External Affairs Ministry we get a reasonable approach in such matters. That is because they are not so much bothered about it. But the moment the Home Ministry comes in there is difficulty. They are mighty afraid of the Home Ministry. The External Affairs Ministry is a sub-Ministry in that respect as far as the passports are concerned,

of the Home Ministry. The tentacles of the Home Ministry have reached the External Affairs Ministry. Therefore, my first submission is that not only in law but in fact, the Ministry of External Affairs should be the decisive and final Ministry in this matter. If any other Ministry interieres in the matter of issuance of passports, that should be regarded as something very improper, an impermissible interference in the normal functioning of the Government and an attempt to bluff and cheat Parliament. Now he said that the Home Ministry does not come in. I do not like to take this case to the Privileges Committee because I do not believe in taking these things to the Privileges Committee. But Mr. Vice-Chairman, I would like If I can prove the to say this. thing, then I say in future if the Home Ministry interferes in this matter I would like to know what Mr. Chagla is going to do.

SHRI M. C. CHAGLA: I must make my position clear. I said it and I repeat it, that before the passport is issued it may be necessary to consult the Home Ministry with regard to the satisfaction of the various requirements laid down in the Bill. But once that stage has passed it is for the External Affairs Ministry to decide whether the passport should be issued or not. There is no interference after the issue of the passport. I do not know anything about the Home Ministry and 'P' Form. I have nothing to do with that.

BHUPESH GUPTA: SHRI Vice-Chairman, I am not what he says. It is precisely on that ground that I am saying all this. I am not speaking of cases where the Home Ministry has entered the picture before the passport application is sanctioned. I am now referring to cases where the valid passport holders, which means people to whom they had given passports, have been denied the facility to travel because of the backdoor, secret, interference by the Home Ministry.

This is what I am saying. Now that Mr. Chagla has said this thing I do not want to debate the matter now. But I know that in his heart of hearts he believes in what I have said. If he does not believe let him consult his officers and if he has no faith in his officers, let him consult his Cabinet colleagues. I say this because I know such things have taken place.

I say first of all this 'P' Form business should go. Why do you want it? Do you mean to say that you want to save foreign exchange? Because of this have you saved any foreign eychange?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Gupta this has nothing to do with the Bill.

SHRI BHUPESH GUPTA: Vice-Chairman, it has to do with the Bill. I say this because this 'P' Form prevents travel facilities. You cannot have two lines of argument. Why is this 'P' Form there? Is it on the ground of foreign exchange? Have you saved foreign exchange because of this 'P' Form business? No. statements made by the Government and the statement made by Economic Affairs Ministry say that it has not produced any result. In the Administrative Reforms Commission has recommended abolition of the 'P' Form business. It is utterly useless and it has become an instrument of oppression and interference in the hands Finance Ministry and through the Finance Ministry in the hands of the Home Ministry. This is the position.

Mr. Vice-Chairman, passports are issued easily to the capitalists. You see they can go abroad and they go very of en and all that they have to say is, "I am going to the United States for some business" and of course, always they can produce a letter saying that some business people have invited them. And thev get the 'P' Form easily and also the sanction of the foreign exchange.

And in addition to all this, as Mr. Morarji Desai said this morning, they can take their wives also with them and also some other people. I am not saying about concubines. of the capitalists have their concubines also, but I do not know if they can take their concubines also with them. But their wives they certainly can take with them. So this the position. They have no culty at all But the moment a political worker or people connected with trade unions and other people apply, even when they have valid papers and even if there is no involvement of foreign exchange at all, they are not given the 'P' Form, even though they are valid passport holders. This should stop. That is what I say.

Bill, 1967

Then I should like to point out about various other things also. Well, here you see there are Members of Parliament and also Members of the State Assembly who sometimes get passports. Even in thier cases there were difficulties and we had to take it up and for years we had to fight. And then Pandit Jawaharlal Nehru gave an administrative order which he said—he told me and I think he wrote to a letter also-that from now onwards the MLA.s and MP.s normally, the Members of the the MLA.s and State Legislatures, MLC.s-would be given passports, unless, of course, there are reasons against it. Even that became a source or ground for denial of passport. Later on some MP.s and MLA.s has been denied passports despite Nehru's instructions, on purely political grounds, because the party in power did not like it and so even Pandit the instructions of were not carried out. I had occasion to point it out to him and he said he would look into it. I do not know what he did. Well I can tell you of one case. Take the case of E.M.S. Namboodiripad. applied for a passport. He was an MLA and I think in the first instance his application for a passport was refused in 1963, in the middle of

[Shri Bhupesh Gupta.] 1963. I think. We took it up with the Prime Minister. Well, he also had hesitation because the Home Ministry came in the way and certain other people in the Ministry also came in the way. But later on after a number of representations he was issued a passport and could go to the Soviet Union. June, 1963. I am giving an example. Well, if this could happen regard to a man who was a Member of a State Legislature and who was at that time a former Chief Minister of his State and who is now Chief Minister of his State, you can imagine what kind of things must be happening to other people. I know of a case when it was a problem for example, to get passports even for Members of Parliament because political reasons, despite the instructions of the Prime Minister. Therefore. I say that this is being done. Mr. Vice-Chairman, even Members Parliament sometimes have had difficulties in getting the 'P' Form because of the interference of Home the Ministry. Therefore, I sav these things should be gone into.

5 P.M.

Now coming to this Bill, I do not want to say much because I some amendments in my name. The first thing I have to say is that the spirit of the judgment of the Supreme Court is not reflected in the measure that is proposed. It is true that the judgment says that there should be some kind of arrangement the issue of passports. But spirit of the judgment is that it is the right of every citizen and that right should not be limited or restricted, I mean his right to passport. That is the spirit of that judgment. Now if you go through the provisions of this Bill, as hon. Members have already pointed out, there are so many clauses on which a passport may be denied to a citizen, one who is otherwise fully entitled to get a passport. I do not want to go into all these clauses just now. But I say there are a series of clauses in the Bill. The Bill has been conceived in the spirit of the old British days. The Bill has not been conceived either spirit of the provisions of our Constituition or in the spirit of Part III of our Constitution, i.e. in the spirit of the fundamental rights, or in the spirit of the majority judgment of the Supreme Court. That is my first complaint. For example, the security of India, the interests of India and so other things have been brought in in order to find grounds for refusing passport to the citizens. Which country has this arrangement? Not very many countries in the world. Now it is not for the Executive to say that somebody has not given passport because the Executive thinks that the security of India is endangered. Not only that; it is also said vaguely that for public interests passport may not be given. What is that? If it is done in public interest then it should be known what it means when it says 'public interest'. No definition of this expression is here. Do you mean that the definitions in the Criminal Procedure Code shall be drafted here in order to explain it? No; we cannot do so. Therefore you see too much arbitrary power is given here. Arbitrariness in the matter of issuance of passports is enshrined and retained in the provisions of this Bill, It is a very serious matter. I think that it will give a handle to the Executive, to the Police and other people concerned to withhold passports in ligitimate cases also. The Home Ministry is given a lead in this matter because if you go through clauses very carefully you will see that many of the things will be actually decided by the Home Ministry although the issuing authority is the Ministry of External Affairs. Therefore. the Ministry of External Affairs is mortgaging its right of authority to the Home Ministry as a result of which the citizens of India in the matter of foreign travels are going to suffer. That is the point. Therefore, I say that this Bill has been drafted with the same

DI.R. mentality. I do not know who has drafted it but it does seem that the spirit of Mr. Nanda hovered over those people who drafted thi-Bill with the D.I R. mentality Iα fact you will find that some of the expressions in the Bill have more or less family resemblance to the expressions occuring in the Defence of India Rules. We find the secucity of India, the soverighty of India, the integrity of India and so many other things. Well, Mr Chagla, I ask you; do you think that this law is going to be administered in a fair way? Do you think that there is going to be liberalisation under this scheme of things? No: not at all. Maybe, some officers will like to do it but the tendency will be to tighten the issue of passports or at least to stop people arbitrarily in many cases from getting their passports which they should normally get. Therefore, the entire thing has got to be changed. Then there is the political worker. Why should I be denied passport because I have been in prison for two years. Many Members this side will be denied passports on the ground that we have been imprisoned for two years. And it is they who will put us in jail.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): That will apply not only to that side but to this side also.

SHRI BHUPESH GUPTA: I do not know. Have you been to jail, Mr. Vice-Chairman? But why do you judge the credential of a citizen of the country by the fact that he has been in jail? In some cases it is a recommendation, I know. I do not know how this will be applied. It does not even say, 'who had been imprisoned for two years after the commencement of this Constitution'. it simply says 'who had been imprisoned for two years'. It means many of the Congress leaders should not get the passport.

SHRI M. C. CHAGLA: That is not SÓ.

SHRI BHUPESH GUPIA: You have said two years' imprisonment. have written in the British style. You know the B itish very well.

SHRI M. C. CHAGLA: Will the hon. Member read the clause? It says:

"That the applicant has at any time during the period of five years immediately preceding the date of his application . . . ''

I take it that we got independence long before five years.

SHRI BHUPESH GUPTA: I do not know. You see other places. First at all . . .

SHRI LOKANATH MISRA (Orissa) Sir, let him continue tomorrow.

SHRI M. C. CHAGLA; Sir may I know what the position is? Tomorrow how much time will be given? When am I supposed to reply?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now there are three more speakers. Mr Bhandari, Mr. Rajnarain and Mr. Jagar Na. au

SHRI NIREN GHO3H: Sir, I have given my name.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); Yes; you are here also.

SHRI NIREN GHOSH: You always seem to forget me.

THE VICE-CHAIRMAN AKBAR ALI KHAN): I would like to take the sense of the House. Shall we be able to finish these four speeches in an hour so that I might ask the hon. Minister to be ready to reply at 2.30?

SHRI BHUPESH GUPTA: You ask him to be ready at 2.33 P. M. and since he will be ready at 2.30 P. M. even if the speeches go up to 3.00 P. M. it does not matter.

श्री राजन।रायण: अभी तो भूपेश गुप्ता का ही नहीं खत्म हुआ। हमकी तो नवा मज़रिवा रखना है।

SHRI P. N. SAPRU (Uttar Pradesh): I would like my name also to be included in the list. I won't take more than four or five minutes.

THE VICE-CHAIRMAN (SHR! AKBAR ALI KHAN): All right.

The House stands adjourned till 11 a. m. tomorrow.

Bill, 1967

The House then adjourner at five minutes past five of the clock till eleven of the clock on Thursday the ath June, 1967.